

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NOS. 1829 & 1521 OF 2019 IN
DFR NO. 2252 OF 2019

Dated : 16th October, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

RDM Care (India) Pvt. Ltd. Appellant(s)
Vs. Respondent(s)
Madhya Pradesh Electricity Regulatory Commission &
Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri

ORDER

IA NO. 1829 OF 2019

(Application for condonation of delay in refiling the Appeal)

For the reasons set out in the application, the IA is allowed and delay in refiling the appeal is condoned. The application is disposed of.

IA NO. 1829 OF 2019

(Application for condonation of delay in filing the Appeal)

& DFR NO. 2252 OF 2019

Issue notice on delay application as well as on the main appeal, returnable on 20.11.2019. Dasti, in addition, is permitted.

List the matter on **20.11.2019**.

(S.D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson